

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-522**

(IB)-264(PB)/2023

Int. Pet./68/2023, IA/2850/2023, IA/2944/2023, IA/3048/2023,  
IA/3101/2023, IA/3254/2023, IA/3277/2023, IA/3280/2023, IA/3316/2023,  
IA/3472/2023, IA/3481/2023, IA/3942/2023, IA/4361/2023, IA/5814/2023,  
IA/5948/2023, IA/5973/2023

**IN THE MATTER OF:**

Go Airlines (India) Limited

**.....Applicant**

**SECTION**

U/s 10 of IBC, 2016

**Order delivered on 29.02.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,  
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant

: Ms. Marylou Bilawala, Mr. Pranaya Goyal, Mr. Dhruv Khanna, Ms. Sharleen Lobo, Mr. Chiranjivi Sharma, Ms. Priya Desai, Ms. Apoorva Kaushik, Mr. Vasu Gupta, Ms. Saakshi Malpekar, Ms. Nehal Gupta, Mr. Uday Mathur, Advs. in IA/3254/2023  
Mr. Kevic Setalvad, Sr. Adv. with Mr. Nimish Vakil, Mr. Pai Amit, Ms. Bhavana Duhoon, Mr. Anshul Syal, Advs. in IA/3316/2023  
Mr. Ravi Nath, Mr. Ankur Manindro, Mr. Aditya Kapur, Mr. Ankush Tripathi, Advs. in IA/3472/2023 & IA/3481/2023  
Ms. Ameya Gokhale, Ms. Meghna Rajadhyaksha, Mr. Vaijayant Raliwal, Ms. Medha Sachdeva, Mr. Rishabh Jaisari, Ms. Mehak Nayar, Mr. Harit Lakhani, Advs. in IA/2944/2023, IA/3277/2023 & IA/3280/2023  
Mr. Naman Joshi, Ms. Ritika Vohra, Mr. Aryan Verma, Advs. in Int. Pet./68/2023 & IA/3101/2023  
Ms. Saloni Chowdhry, Adv. in IA/5948/2023  
Mr. Ajay Kumar, Ms. Anchal Nanda, Mr. Hetram Bishnoi, Advs. in IA/2850/2023

Mr. Nishant Awana, Ms. Rini Badoni, Ms. Nitya  
Sharma, Advs. in IA/5814/2023  
Mr. Promod Nair, Sr. Adv. with Mr. Sumit Chatterjee,  
Advs. in IA/4361/2023

For the Respondent :  
For the RoC : Ms. Pooja Ninaria, Proxy Counsel  
For the RP : Mr. Diwakar Maheshwari, Ms. Pratiksha Mishra,  
Mr. Shreyas Edupuganti, Advs.

### **ORDER**

#### **Int. Pet./68/2023:-**

Ld. Counsel on behalf of the Applicant is present and submitted that they have received the reply from the Resolution Professional on Saturday and they sought time to file their rejoinder. Time prayed for filing rejoinder is granted. However, we have noticed that the reply filed by the Resolution Professional is not reflected on the e-portal of the Tribunal. Ld. Counsel for the Resolution Professional may take steps for bringing their reply on the e-portal of the Tribunal. List this application at 12:00pm on **22.03.2024**.

#### **IA/5814/2023:-**

This is an application filed under Section 60(5) of IBC, 2016 seeking direction to the Resolution Professional to verify the claim of Applicant and to admit the said claim. Ld. Counsel on behalf of the Applicant is present. Ld. Counsel on behalf of the Resolution Professional is present. On 19.12.2023, Ld. Counsel on behalf of the Resolution Professional had submitted that they are examining the claim of Applicant and will submit their response on the next date of hearing. Today, Ld. Counsel for the Resolution Professional submitted that the claim of the Applicant as submitted has already been admitted. Since, the relief claimed by the Applicant is already been approved by the Resolution Professional, this application has now become infructuous. Resolution Professional is however, directed to intimate the Applicant about the admission of their claim. With these observations, the present application i.e. IA/5814/2023 is **disposed off as infructuous**.

**IA/5948/2023:-**

This is an application filed under Section 60(5) of IBC, 2016 seeking direction to the Resolution Professional to verify and admit their claim. On the last date of hearing i.e. on 19.12.2023, Ld. Counsel on behalf of the Resolution Professional had submitted that they are examining their claim and will submit their response on the next date of hearing. Ld. Counsel on behalf of the Applicant is present. Ld. Counsel on behalf of the Resolution Professional is present and submitted that the claim of the Applicant has been verified and certain claim has been accepted. Since, the relief claimed by the Applicant has already been accepted by the Resolution Professional, the present application has now become infructuous and the same is **dismissed as infructuous**.

**IA/3101/2023 & IA/4361/2023:-**

List all these applications on **22.03.2024**.

**IA/2850/2023, IA/2944/2023, IA/3048/2023, IA/3254/2023,  
IA/3277/2023, IA/3280/2023, IA/3316/2023, IA/3472/2023,  
IA/3481/2023, IA/3942/2023:-**

List all these applications on **18.04.2024**.

**IA/5973/2023:-**

Ld. Counsel on behalf of the Applicant (Resolution Professional) is present and seeks time to argument. List this application on **22.03.2024**.

**Sd/-  
(Dr. SANJEEV RANJAN)  
MEMBER (T)**

**Sd/-  
(MAHENDRA KHANDELWAL)  
MEMBER (J)**